



2026:AHC:57516

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9486 of 2026

Akhilak

.....Petitioner(s)

Versus

State Of U.P And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohd Mohiuddin Siddiqui
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel appearing for State-respondent Nos. 1 to 3 and Sri Arun Kumar Pandey, learned counsel for respondent No.4.
2. Against the order dated 20.1.2026, statutory appeal as provided under Section 67(5) of U.P. Revenue Code, 2006 was preferred by the petitioner before the respondent no.2, in which next date i.e. 25.2.2026 was fixed. It is argued that alongwith aforesaid appeal, an application for grant of interim protection was also filed, but till date no decision has been taken.
3. On the other hand, it is argued by the learned Standing Counsel that respondent no.2/authority before whom aforesaid appeal is pending, be directed to pass appropriate order on the stay application filed by the petitioner in the appeal.
4. Considering the facts and circumstances of the case, the writ petition is **disposed of** with the direction to the respondent No.2/District Magistrate Sambhal, District Sambhal to pass appropriate order on the stay application filed by the petitioner in the appeal expeditiously, preferably within a period of four weeks from the date of production of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

March 13, 2026
P.P.